

ITEM NO.37

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4935/2018

(Arising out of impugned final judgment and order dated 04-05-2018 in CRLMP No.15481/2018 passed by the High Court Of Judicature At Allahabad)

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 45559/2019 - APPLICATION FOR PERMISSION)

WITH

SLP(Crl) No. 4956/2018 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 81153/2018

IA No. 81153/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) M/S. Shakil Ahmad Syed, AOR
 Mr. Syed Ahmed Saud, Adv.
 Mr. Daanish Ahmed Syed, Adv.
 Mr. Mohd. Parvez Dabas, Adv.
 Mr. Uzmi Jameel Husain, Adv.
 Mr. Aqib Baig, Adv.
 Mr. Mohd. Shahib, Adv.

For Respondent(s) Mr. Aftab Ali Khan, AOR
 Mr. M. Z. Chaudhary, Adv.
 Mr. Ali Safeer Farooqi, Adv.
 Mr. Shoaib Khan, Adv.

Mr. Anant Agarwal, Adv.
 Ms. Sweta Rani, AOR
 Mr. Ritika Khanna, Adv.

Mr. Samarth Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment on the ground of personal difficulty, list the matter on 28.04.2023.

(DEEPAK JOSHI)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)